

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The Principal District & Sessions Judge,
Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.

No.: 25593-93/sts

Dated: 20-12-2016

Sub:- Rajya Sabha Unstarred Question No. 2804 for reply on 09-12-2016 raised by Dr. Kanwar Deep Singh, MP, regarding 'Court cases involving Government'.

Sir/Madam,

Kindly find enclosed herewith Rajya Sabha Unstarred Question No. 2804 dated 05th December, 2016 received from Shri Surendra Kumar Assistant Legal Adviser Government of India, Ministry of Law & Justice Department of Legal Affairs Judicial Section, New Delhi on the subject cited above.

Therefore, you are directed to furnish the requisite consolidated information of your District within **SEVEN** days positively to this Registry through return **E-mail** or Tele-Fax No. **0191-2539896**.

The matter may be treated as **Most Urgent**.

Encl: **Two leaves**.

Yours faithfully'

(Ashok Kumar Koul)
Registrar General

20.12.16

No: _____ / Sts. Dated: _____

Copy to:-

Incharge NIC for uploading the same on the J&K High Court Website.

Registrar General

20.12.16

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URGENT
PARLIAMENT QUESTION

So. S ts
19/12/16

No.H-11017/45/2016-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhavan, New Delhi.
Dated 5th December 2016.

OFFICE MEMORANDUM

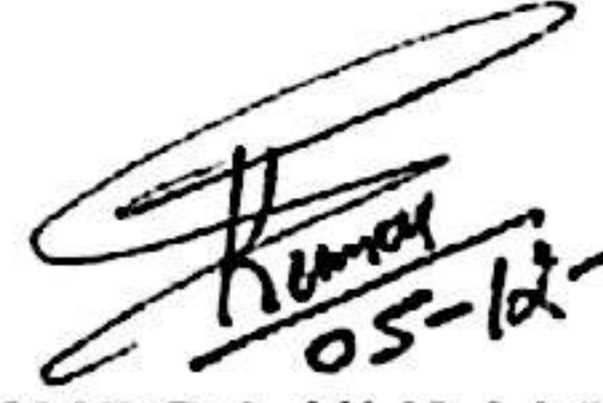
Sub: Rajya Sabha Unstarred Question No.2804, for reply on 09.12.2016, raised by Dr. Kanwar Deep Singh, MP, regarding 'Court cases involving Government'.

The undersigned is directed to forward herewith copy of Rajya Sabha Unstarred Question No.2804, for reply on 09.12.2016, raised by Dr. Kanwar Deep Singh, MP. The question reads as follows:

- (a) whether, of all the cases pending before Courts, 43 percent relate to Government sector;
- (b) if so, whether most of these cases relate to Income Tax, if so, the reasons therefor; and
- (c) the action being taken to reduce this proportion substantially?

2. It is requested that requisite information for preparing a reply to the above-mentioned question be provided at the earliest.
3. The requisite information may be uploaded on judicial-dla@nic.in

The matter may please be accorded TOP PRIORITY.


05-12-16

(SURENDRA KUMAR)
Assistant Legal Adviser
Tel.No.23381932
Fax No.23381985

1. Registrar, Supreme Court of India.
2. Registrars of all High Courts (As per list attached).

1964/sts

dated = 19-12-2016

RAJYA SABHA
STARRED/UNSTARRED QUESTION
NO. 2804
(POSITION)

TO BE ANSWARED ON FRIDAY, THE 9th Dec. 2016.

| QUESTION | REPLY |
|----------|-------|
|----------|-------|

Court cases involving Government

2804. DR. KANWAR DEEP SINGH:
Will the Minister of LAW AND JUSTICE
be pleased to state:

(a) whether, of all the cases pending
before Courts, 43 per cent relate to
Government sector;

(b) if so, whether most of these cases
relate to Income Tax, if so, the reasons
therefor; and

(c) the action being taken to reduce this
proportion substantially?